

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

9

CP(IB)No.473/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh
Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 19th September 2017, 10.30 A.M

Name of the Company		Trilok Infracon (India) Pvt Ltd. -Vs- Forbesgunj Food Processing Pvt Ltd		
Under Section		9 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)		Appearing on behalf of	Signature with date

Kuldeep Mallik
Ishan Saha
Lobanya Sinha
Adrs.

Adv
for Petition

Lobanya Sinha Adv.
Kuldeep Mallik Adv.
Ishan Saha Adv.

19/9/2017

ORDER

Ld. Counsels for the petitioner are present.

As per directive by the Hon'ble NCLAT notices are to be served to the Corporate Debtor. Registry is directed to issue notices on the Corporate Debtor. Petitioner is further directed to receive copy of the notices from the Registry and serve those to the Corporate Debtor and file affidavit of service by 6th October, 2017.

Listed on 30th October, 2017.

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sd/
(Jinan K.R.)
Member (J)

sd/
(Vijai Pratap Singh)
Member (J)